

out. The benefits accruing to them from their service under Government such as pensionary rights and seniority will be protested to the maximum extent possible on their transfer to the Corporation.

Delivery of Rice in Kerala

68. **Shri A. K. Gopalan:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether Government are aware that 19 wagon-loads of rice received at West Hill Station, Kozhikode on the 20th April, 1965 were not taken delivery of by the local Food Corporation Officials;

(b) if so, the reasons therefor; and

(c) the action taken in the matter?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) to (c). Out of the 19 wagon-load of rice received at West Hill Station, Kozhikode on 20th April, 1965, it was found that rice in some of the wagons had suffered damage due to rain. It was, therefore, necessary to assess the extent of damage in the presence of railway officials before taking delivery in order to lodge suitable claim against the railways. After assessment of the damage, delivery was taken and claims amounting to Rs. 16,800 have been lodged with the Railways.

Rice Quota

69. { **Shri A. K. Gopalan:**
 Shri Maniyangadan:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether Government have received representations from the public for an increase in the rice ration quota;

(b) whether he had discussions with the Kerala Food Advisory Committee on this and allied matters,

(c) if so, what were their recommendations; and

(d) the steps Government propose to take to implement them?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) Yes, Sir.

(b) Yes, Sir.

(c) The recommendation was that the rice ration should be temporarily increased during the months of June, July and August.

(d) The rice quantum of ration in Kerala was increased to 190 grams per adult per day from 4-7-1965 and to 200 grams per adult per day from 8-8-1965.

Kerala Basic Tax Act

70. **Shri A. V. Raghavan:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether wet lands in the Malabar region of Kerala had been classified into seven classes with reference to the fertility of the soil prior to the introduction of the Basic Tax Act;

(b) whether the land tax was collected on the basis of this classification before the introduction of the Kerala Basic Tax Act;

(c) whether the Fair Rent Courts constituted under the Malabar Tenancy Act, 1954 had fixed the fair rent of the lands on the basis of the yield assessed in the adangal extract; and

(d) whether the Department of Statistics has taken this classification into consideration in fixing the yield from wet lands as per the provisions of the Kerala Land Reforms Act, 1963?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) Wet lands in the Malabar area had been classified into eight classes with reference to fertility, productivity etc. of the soil before the introduction of the